

## उद्देश्य और कारण

केन्द्रीय विधि आयोग तथा केन्द्र सरकार द्वारा गठित रामानुजम समिति की संस्तुति पर केन्द्र सरकार द्वारा राज्य में राष्ट्रपति शासन के दौरान तथा स्वतंत्रता पूर्व ब्रिटिश शासन के दौरान अधिसूचित, और अप्रचलित एवं अनुपयोगी हो चुके अधिनियमों को संबंधित प्रशासकीय विभागों से सहमति प्राप्त करने के पश्चात् राज्य विधान मण्डल के द्वितीय सत्र में एक विधेयक पुरःस्थापित करके निरसित करने का विनिश्चय किया गया है।

तदनुसार, उत्तर प्रदेश निरसन विधेयक, 2017 पुरःस्थापित किया जाता है।

आज्ञा से,  
वीरेन्द्र कुमार श्रीवास्तव,  
प्रमुख सचिव।

No. 2728(2)/LXXIX-V-1-17-1(ka) 18-17

*Dated Lucknow, January 6, 2018*

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Nirsan Adhiniyam, 2017 (Uttar Pradesh Adhiniyam Sankhya 10 of 2018) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January 5, 2018 :-

THE UTTAR PRADESH REPEALING ACT, 2017

(U. P. ACT No. 10 OF 2018)

*[As passed by the Uttar Pradesh Legislature]*

AN

ACT

*to repeal certain enactments.*

IT IS HEREBY enacted in the Sixty-eighth Year of the Republic of India as follows:-

- |   |                              |
|---|------------------------------|
| 1. This Act may be called the Uttar Pradesh Repealing Act, 2017.  | Short title                  |
| 2. The enactments specified in the Schedule below are hereby repealed.  | Repeal of certain enactments |
| 3. The repeal by this Act of any enactment shall not,—  | Savings                      |
| (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;   |                              |
| (b) affect the validity, invalidity, effect or consequences of any thing already done or suffered or any right, title obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing; |                              |
| (c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;  |                              |
| (d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.   |                              |

## SCHEDULE

(See section 2)

**Acts being repealed**

1. The Police Agra Act, 1854 (Act no. 16 of 1854)
2. The Mirzapur Stone Mahal Act, 1886 (Act no. 5 of 1886)
3. The Uttar Pradesh Appropriation (Vote on Account) Act, 1980 (Act no. 33 of 1980)
4. The Uttar Pradesh Appropriation Act, 1980 (Act no. 34 of 1980)
5. The Uttar Pradesh Appropriation (Vote on Account) Act, 1993 (Act no. 11 of 1993)
6. The Uttar Pradesh Appropriation Act, 1993 (Act no. 12 of 1993)
7. The Uttar Pradesh Appropriation (No. 2) Act, 1993 (Act no. 59 of 1993)
8. The Uttar Pradesh Appropriation (Vote on Account) Act, 1996 (Act no. 11 of 1996)
9. The Uttar Pradesh Appropriation Act, 1996 (Act no. 12 of 1996)
10. The Uttar Pradesh Appropriation (Vote on Account) (No. 2) Act, 1996 (Act no. 32 of 1996)
11. The Uttar Pradesh Appropriation (No. 2) Act, 1996 (Act no. 38 of 1996)
12. The Uttar Pradesh Appropriation (Vote on Account) Act, 1997 (Act no. 12 of 1997)
13. The Uttar Pradesh Appropriation Act, 1997 (Act no. 13 of 1997)
14. The Uttar Pradesh Appropriation (Vote on Account) Act, 2002 (Act no. 11 of 2002)
15. The Uttar Pradesh Appropriation Act, 2002 (Act no. 12 of 2002)

## STATEMENT OF OBJECTS AND REASONS

On the recommendation of the Central Law Commission and the Ramanujam Committee constituted by the Central Government it has been decided to repeal such Acts as were notified by the Central Government during the President's Rule in the State and during the British Rule before independence and have become obsolete and useless, by introducing a Bill in the second Session of the State Legislature after obtaining the consent of the Administrative Departments related therewith.

The Uttar Pradesh Repealing Bill, 2017 is introduced accordingly.

By order,  
VIRENDRA KUMAR SRIVASTAVA,  
*Pramukh Sachiv.*

पी०एस०यू०पी०-ए०पी० 799 राजपत्र-(हिन्दी)-2018-(2507)-599 प्रतियां-(कम्प्यूटर/टी/आफसेट)।  
पी०एस०यू०पी०-ए०पी० 160 सा० विधायी-2018-(2508)-300 प्रतियां-(कम्प्यूटर/टी/आफसेट)।